

SPECIAL BENCH

O-127

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/509(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th DECEMBER, 2020, 10:30 A.M

Name of the Company	M/S. KATARIA TRANSPORT SERVICES Vs. M/S. SIMPLEX INFRASTRUCTURES LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel /Pr.CS/Pr.CA appeared through Video Conferencing:

1. Ms. Arani Guha, Advocate
2. Ms. Madhuri Pandey, PCS } for the Operational Creditor

Order

1. Ld. authorized representative on behalf of the Operational Creditor present and Ld. Counsel for the Operational Creditor present in person.
2. This is an application filed by the Operational Creditor u/s. 9 of the Insolvency and Bankruptcy Code, 2016 against the Corporate Debtor.
3. The registry is directed to issue notice to the Corporate Debtor, returnable in three weeks. Upon receipt of the notice, Corporate Debtor shall have two weeks' time, within which to file reply thereof. Copy of the reply shall be served in advance before next date of hearing on the Ld. Counsel for the Operational Creditor.
4. List this matter for final hearing and disposal on 17.02.2021.

Rajasekhar V.K.
Member (Judicial)